NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 182/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE PARTIES: M/s. Tracstar Investment Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

<u>Common Order</u> <u>TCSP No.182/230-232/NCLT/MB/MAH/2017</u> <u>TCSP No.183/230-232/NCLT/MB/MAH/2017</u>

At request of the Petitioner Counsel, this Bench hereby directs the Regional Director, Mumbai to file report within three weeks hereof. For having one of the Secured Creditors situated at Andhra Pradesh representing through its Counsel that they have objection in relation to this Scheme proposed by the Petitioner Company hence, at their request, three weeks' time has been given to them to file their Affidavit/reply, if any, within one week thereof.

List this matter on 23.3.2017 for hearing.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)